

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 135/TT/2017**

Subject : Petition under section 62 (1) (c) of the Electricity Act, 2003 for determination of Wheeling Charges in respect of transmission system of Odisha Power Transmission Corporation Limited comprising the 220kV Rourkela-Tarkera-Budhipadar-Korba (Odisha portion) line and associated sub-station bays for the tariff block period 2014-19 for transmission of surplus NTPC Power from Eastern Region to Western Region.

Date of Hearing : 3.8.2017

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A. K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M. K. Iyer, Member

Petitioner : Odisha Power Transmission Corporation Limited

Respondents : Power Grid Corporation of India Limited and 7 others

Parties present : Shri R.K. Mehta, Advocate, OPTCL  
Shri Malaya Ranjan Das, OPTCL  
Shri Bijay Kumar Das, OPTCL  
Shri Dilip Singh, MPPMCL  
Shri S.K. Venkatesan, PGCIL  
Shri R. Prasad, PGCIL  
Shri B. Dash, PGCIL

**Record of Proceedings**

Learned counsel for the petitioner, OPTCL submitted as under:-

(a) The present petition has been filed for determination of Wheeling Charges in respect of transmission system of Odisha Power Transmission Corporation Limited comprising the 220 kV Rourkela-Tarkera-Budhipadar-Korba (Odisha portion) line and associated sub-station bays for the tariff block period 2014-19 for transmission of surplus NTPC Power from Eastern Region to Western Region under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.



(b) The wheeling charges for the period from 1.4.2009 to 31.3.2014 was allowed vide order dated 29.5.2015 in Petition No. 185/TT/2013.

(c) As per the directions in order dated 29.5.2015, a copy of acknowledgement of the Income Tax paid for the financial year 2014-15 and 2015-16 under section 115 JB of the Income Tax Act, 1961 has been submitted.

2. The Commission observed that OPTCL has not filed the petition for truing up the capital expenditure during the 2009-14 period as directed in order dated 29.5.2016. In response, the learned counsel for OPTCL submitted that it is being adjusted by OERC in their tariff order.

3. The Commission directed OPTCL to clarify on affidavit whether the true-up for 2009-14 tariff period is being taken up before the OERC or not latest by 28.8.2017.

4. The Commission directed to list the mater on 26.9.2017 for further directions.

By order of the Commission

Sd/-  
(T. Rout)  
Chief (Law)

